

(b) Yes, Sir.

(c) 1975-76, 1976-77 and 1977-78.

(d) No, Sir. The Company has indicated figures of profits for 1977-78 and as such question of taking action for omitting the same does not arise.

Complaints against Pure Drinks Limited regarding misappropriation of funds

988. SHRI CHANDRA BHAL MANI TIWARI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3010 of 13th March, 1979 and state:

(a) what are the findings of the examination of the complaints received from two employees of Pure Drinks (New Delhi) Limited about large scale misappropriation of company funds; and

(b) what action is proposed to be taken?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) and (b). On the basis of a preliminary examination of the matter, orders were issued on 27th June, 1979 for inspection of books of accounts of (i) Pure Drinks Company Pvt. Ltd., (ii) M/s. Mohan Auto-man & Herbert Co. Ltd. under Section 209-A of the Companies Act, 1956. The inspection report has not yet been received from the Inspecting Officer. Appropriate action as warranted under the provisions of the Companies Act, 1956 will be taken on the basis of the Inspection Report when it is received.

Non-availability of stamps on Pandit Jawaharlal Nehru

SNQ 1. SHRI D. P. JADEJA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it has come to the notice of the Government that the definitive postal stamp on Pandit

Jawaharlal Nehru is not being sold in the Post Offices; and

(b) if so, what action Government propose to take to make the stamp available?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) It is possible, Sir, that the stamps of Pandit Jawahar Lal Nehru are not currently available for sale in the different post offices because the printing of these stamps was stopped in April, 1979.

(b) The Government has information that these stamps are in demand. Steps are, therefore, being taken to make these stamps available to the public.

12.00 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF NORTH EASTERN ELECTRIC POWER CORPORATION LTD., SHILLONG, NATIONAL HYDRO-ELECTRIC POWER CORPORATION LTD., NEW DELHI, WATER AND POWER DEVELOPMENT CONSULTANCY SERVICES (INDIA) LTD., NEW DELHI ANN NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD., NEW DELHI FOR 1978-79, CENTRAL ELECTRICITY AUTHORITY REGULATIONS 1979 AND COAL MINES LABOUR WELFARE FUND (AMDT.) RULES, 1980.

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.

(a) (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1978-79.

(ii) Annual Report of the North Eastern Electric Power

(Corporation Limited, Shillong, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-524/80].

(b) (i) Review by the Government on the working of the National Hydro-Electric Power Corporation Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the National Hydro-Electric Power Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-525/80].

(c) (i) Review by the Government on the working of Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-526/80].

(d) (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi as up-to-date.

(ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-527/80].

(2) A copy of the Central Electricity Authority Regulations 1979 (Hindi and English versions) published in Gazette of India dated the

24th December, 1979 issued under section 4C of the Electricity (Supply) Act, 1948. [Placed in Library. See No. LT-528/80].

(3) A copy of the Coal Mines Labour Welfare Fund (Amendment) Rules, 1980 (Hindi and English versions published in Notification No. G.S.R. 30(E) in Gazette of India dated the 5th February, 1980, under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947. [Placed in Library. See No. LT-529/80].

REPORT ON THE WORKING OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION FOR 1978

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table a copy of the Report (Hindi and English versions) pertaining to the working of the Monopolies and Restrictive Trade Practices Commission for the period 1st January, 1978 to the 31st December, 1978 under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-530/80].

INDIAN TELEGRAPH (2ND AMDT.) RULES, 1980.

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): I beg to lay on the Table a copy of the Indian Telegraph (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 196 in Gazette of India dated the 16th February, 1980, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-531/80].

ANNUAL REPORT OF NATIONAL INSTITUTE OF PUBLIC FINANCE AND POLICY, NEW DELHI FOR 1978-79 WITH STATEMENT FOR DELAY AND HINDI VERSION OF THE REPORT, NOTIFICATION RE. EXCISE EXEMPTION TO ZINC OXIDE NOTIFICATIONS UNDER CUSTOMS ACT, 1962, MADHYA PRADESH GENERAL SALES TAX